

[← back](#)**Status: Pending**

Case Number: **CRL.P
5726/2022
(KAHC010282092022)**

Classification: **482**

Date of Filing: **23/06/2022
14:10:11**

Petitioner: **SRI D K
SHIVAKUMAR**

Pet. Advocate: **ARNAV A
BAGALWADI**

Respondent: **STATE OF
KARNATAKA**

Resp. Advocate:

Filing No.: **CRL.P 5763/2022**

Judge: **S.SUNIL DUTT YADAV**

Last Posted For: **ADMISSION**

Last Date of Action:
28/06/2022

Last Action Taken:
ADJOURNED

Next Hearing Date:

Daily Orders: CRL.P 5726/2022

1	S.SUNIL DUTT YADAV	<u>28/06/2022</u>
	<p>Petitioners have called in question the validity of the proceedings in Crime No.0013/2022 in C.C.No.8717/2022 and have contended that the charge sheet has been filed referring to the provisions of the Karnataka Epidemic Diseases Act, 2020, but there is no notification under Sections 3 and 4 of the Karnataka Epidemic Diseases Act, 2020, without which question of invoking the provisions of the Karnataka Epidemic Diseases Act, 2020 does not arise.</p> <p>Attention is drawn to the notification of the Government at Annexure-F which makes reference to the provisions of the Disaster Management Act, 2005 and it is the submission of Sri. A. S. Ponnanna, learned Senior counsel appearing for the petitioners that for the purpose of the Karnataka Epidemic Diseases Act, 2020, reliance cannot be placed on the orders passed under the Disaster Management Act, 2005.</p> <p>Accordingly, subject to further consideration, there would be stay of the proceedings in C.C.No.8717/2022 pending on the file of the 42nd ACMM, Bangalore, till the next date of hearing.</p> <p>Learned HCGP accepts notice for respondent No.1. Issue emergent notice to respondent No.2.</p>	